NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 06/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016

NAME OF THE PARTIES:

M/s. Tata Capital Financial Service Ltd.

V/s.

M/s. Elder Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: 117C of the Companies Act 1956.

S. No.

NAME

DESIGNATION

SIGNATURE

Order

CP. No. 06/117C/NCLT/MB/MAH/2014

The Petitioner side is called absent, the Respondent side is also called absent. Since this matter has come before NCLT for the first time, the Bench Officer is hereby directed to give notice to the parties intimating next date of hearing. If parties fail to appear on next date of hearing matter will be dismissed for default.

List this matter for on 19.09.2016.

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)

Dated: 26th August, 2016.